

**HIGH COURT OF SIKKIM**  
Record of Proceedings through Video Conferencing

**WP (C) No. 19/2019**

BAL KRISHNA DANGAL & ORS

PETITIONER (S)

VERSUS

STATE OF SIKKIM & ORS.

RESPONDENT (S)

For Petitioner : Mr. A. Moulik, Senior Advocate  
Ms. K.D. Bhutia, Advocate  
Mr. Ranjit Prasad, Advocate

For Respondents : Dr. Doma T. Bhutia, Addl. Advocate General  
Mr. S.K. Chettri, Government Advocate  
Mr. Zigmi Bhutia, Standing Counsel, Education  
Department

**Date: 07/07/2021**

**CORAM :**

**HON'BLE MR. JUSTICE JITENDRA KUMAR MAHESHWARI, CJ.**

...

Considering the relief as prayed for in this case and the response filed by the State Government, in particular, Annexure R-6 and the defence so taken, in the opinion of this Court, no life is survived in this case on account of withdrawal of the previous Notification by the State Government which was challenged in this Writ Petition. In view of the withdrawal of advertisement which was challenged, this Writ Petition has now rendered infructuous.

Accordingly, Writ Petition is dismissed as infructuous.

**Chief Justice**